NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL APPLICATION NUMBER : TCP/147/2016 PETITION NUMBER : M/s Avigo Trustee Company Pvt. Ltd. & another NAME OF THE PETITIONER(S) : M/s G.E.T. Power Private Limited & 8 others NAME OF THE RESPONDENT(S) : 397/398 UNDER SECTION SIGNATURE DESIGNATION S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM L'ortystimesi. ADITYA TEWARL ADVOCATE PETTTONERS 4th Ruspordent 2. L. Navarimha Varman 3. At Kaawtham kumar Athiban Vijany Countel for R1-3 Athibu

ORDER

The counsel for the both the parties present. The representatives of Official Liquidator (O.L.) present. The O.L. has produced an order dt. 21.12.2016 passed by the Hon'ble High Court of Madras in C.P. No. 302 of 2014 under Sections 433 (e), 434(1a) & Sec. 439 (b) of the Companies Act. 1956, in the matter of KEI Industries Limited - vs- M/s. GET Power Limited, i.e. the respondent company with regard to which a provisional liquidator has been appointed and the same is under the process of liquidation. Counsel for the petitioner prays for time to make submissions as to whether in the light of winding up order, anything remains in order to pursue the petition filed under sections 396 & 397 of the Companies Act. Put up on 06.09.2017 at 10.30 A.M.

S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF/TARIQ) MEMBER (JUDICIAL)